

**CC NO. 69/2019
CBI VS. R.C. BAKSHI & ORS.**

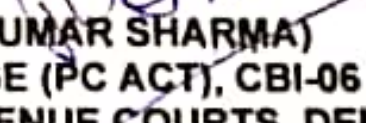
COURT HEARING THROUGH VIDEO CONFERENCING

16.06.2020

**Present: Sh. Sunil Verma, Id. PP for CBI.
Both accused are present on bail.**

It is submitted by the accused persons that they are not agreeable to holding of proceedings through Video Conferencing. It is also submitted by Id. PP that he has not received any record so far and that he does not have laptop at present and he is doing the present proceedings through his mobile phone only.

In view of the non-agreeing to conduct the proceedings through video conferencing by the accused persons, proceedings cannot be conducted through video conferencing. Hence, put up the matter for purpose fixed on 02.07.2020.


**(RAKESH KUMAR SHARMA)
SPECIAL JUDGE (PC ACT), CBI-06
ROUSE AVENUE COURTS, DELHI
16.06.2020**

**CC NO. 25/2019
CBI VS. D. C. SANKHLA**

COURT HEARING THROUGH VIDEO CONFERENCING

16.06.2020

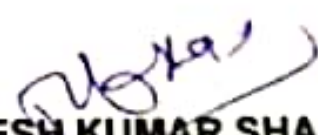
**Present: Sh. Sunil Verma, Id. PP for CBI.
Sh. Gagan Minocha, Adv. for accused D. C. Sankhla.
Accused is absent.**

On the oral request of Id. Counsel, personal appearance of accused D. C. Sankhla is exempted for today only through his counsel, who is present.

It is submitted by Id. PP that he has not received any record so far and that he does not have laptop at present and he is doing the present proceedings through his mobile phone only and hence, he shall be unable to advance final arguments in the present matter.

Ld. Counsel for accused submits that he has no objection to conduct the proceedings through video conferencing.

Put up for purpose fixed on **03.07.2020**.


**(RAKESH KUMAR SHARMA)
SPECIAL JUDGE (PC ACT), CBI-06
ROUSE AVENUE COURTS, DELHI
16.06.2020**

**CC NO. 178/2019
CBI VS. DR. O. P. JAIN & ORS.**

COURT HEARING THROUGH VIDEO CONFERENCING

16.06.2020

Present: Sh. Sunil Verma, Id. PP for CBI.

Sh. Ravi Bassi, Adv. for accused no. 1.

Sh. S. K. Saxena, Adv. for accused no. 2 & 3.

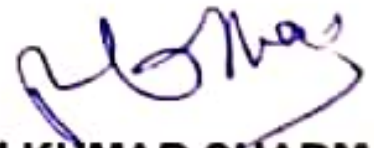
Accused no. 1 is present on bail.

**Accused no. 2 is absent, who also represents
accused no. 3 company.**

On oral request of Id. Counsel for accused no. 2 & 3, accused no. 2 is exempted for today only through his counsel, who is present through video conferencing.

It is submitted by both the counsels for accused persons that they are not agreeable to holding of proceedings through Video Conferencing. It is also submitted by Id. PP that he has not received any record so far and that he does not have laptop at present and he is doing the present proceedings through his mobile phone only.

In view of the non-agreeing to conduct the proceedings through video conferencing by the accused persons, proceedings cannot be conducted through video conferencing. Hence, put up the matter for purpose fixed on **01.07.2020.**



**(RAKESH KUMAR SHARMA)
SPECIAL JUDGE (PC ACT), CBI-06
ROUSE AVENUE COURTS, DELHI
16.06.2020**

**CC NO. 11/2019
CBI VS. D. C. SANKHLA & ORS.**

COURT HEARING THROUGH VIDEO CONFERENCING

16.06.2020

Present: Sh. Sunil Verma, Id. PP for CBI.

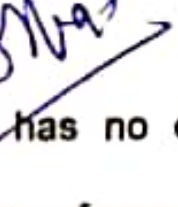
**Sh. Gagan Minocha, Adv. for accused D. C. Sankhla
and Shashi Sankhla.**

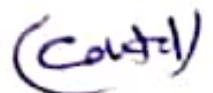
**Sh. J. S. Mishra, Adv. for accused Bhagirath Prasad
Verma from DLSA.**

All three accused are absent.

On the oral requests, personal appearance of all the three accused persons is exempted for today only through their respective counsels, who are present.

It is submitted by Id. PP that he has not received any record so far and that he does not have laptop at present and he is doing the present proceedings through his mobile phone only and hence, he shall be unable to advance final arguments in the present matter.

 Ld. Counsel for accused no. 1 and 2 submits that he has no objection to conduct the proceedings through video conferencing. However, Id. Counsel for accused no. 3 Bhagirath Prasad Verma seeks time to give his consent for the same after discussing with his party.



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Ld. counsel for accused no. 3 is granted three days time to give his consent through email on the email address of the Court.

Put up with connected matter on 02.07.2020.

At this stage, date is changed to 03.07.2020, on the request of ld. Counsel for accused no. 1 and 2.


(RAKESH KUMAR SHARMA)
SPECIAL JUDGE (PC ACT), CBI-06
ROUSE AVENUE COURTS, DELHI
16.06.2020